

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR 'Vetshield International Private Limited'

OPERATING IN TRADING OF STEEL AND CABLE PRODUCTS, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	Vetshield International Private Limited PAN: AAECV6076E CIN: U51101MH2013PTC249023
2.	Address of the registered office (as per MCA records)	Flat No 17, 4th Floor, A Wing, Jeevan Suddha CHS, Plot No. 19, C. D. Barfiwala Road Andheri West, Mumbai, Maharashtra, India, 400058.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	As per the information available there are no Fixed Assets of the Corporate Debtor.
5.	Installed capacity of main products / services	NA
6.	Quantity and value of main products / services sold in last financial year	Nil
7.	Number of employees / workmen	Nil as per the information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vetshield.abc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vetshield.abc@gmail.com
10.	Last date for receipt of expression of interest	April 19, 2025
11.	Date of issue of provisional list of prospective resolution applicants	April 29, 2025
12.	Last date for submission of objections to provisional list	May 04, 2025
13.	Date of issue of final list of prospective resolution applicants	May 14, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	May 19, 2025
15.	Last date for submission of resolution plans	June 18, 2025
16.	Process email id to submit EOI	vetshield.abc@gmail.com



Kshitiz Gupta

Resolution Professional of Vetshield International Private Limited

Registration Number: IBBI/PA-002/IP-N00721/2018-2019/12140

AFA Valid Till: December 31, 2025

Address & email id registered with IBBI:

F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road,
Kandivali East, Mumbai - 400101

Email Address- kshitiz.ca@gmail.com

Process specific email id for correspondence: vetshield.abc@gmail.com

Date: April 04, 2025

Place: Mumbai

NOTICE

TATA ELXSI LIMITED

Registered Office : ITPB Road, Whitefield, Bengaluru, Karnataka-560048 (INDIA)

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has been lost/misplaced and the holder of the said securities / applicant has applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name[s] of holder[s]	Kind of Securities and face value	No. of Securities	Distinctive number[s]
SURESH CHAND GUPTA	EQUITY SHARE Rs.10.00	100	23446121 TO 23446220

Place: NEW DELHI, Date: 04-04-2025 [Name of holder/Applicant] SURESH CHAND GUPTA

LOSS OF SHARE CERTIFICATE NOTICE

TATA ELXSI LTD
Reg. Off.: ITPB Road, Whitefield, Bengaluru, Karnataka, 560048

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No	Name of Shareholder	No of Shares	Distinctive Numbers	Certificate Numbers
			From To	
EXA0008952	1. ASHOK KUMAR DOKANIA 2. HITLATA DOKANIA	200	10511211 -10511310 12004811 -12004910	45429 60365

Place: Mumbai
Date: April 3, 2025
HITLATA ASHOK DOKANIA
(Name of The Holder)

LMW LIMITED

(Formerly Lakshmi Machine Works Limited)
Regd Office: SRK Vidyalaya Post, Perianaickenpalayam,
Coimbatore -641020, Email Id: secretarial@lmw.co.in, Ph: 0422-7192255
CIN-L29269TZ1962PLC000463

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is being given that the following 2 share certificate(s) of the Company consisting in total 10 shares of Rs. 100/- each is lost/misplaced and is not traceable.

Folio No	Name	Certificate No(s)	Distinctive Nos.	No. of Shares
			From To	
ATIQ/1	ATIQUE AHMEDTAYAB MOMIN MAIMUNA ATIQUE MOMIN	44074 76884	47515 617770	47519 617774

The above shares have been transferred to Investor Education & Protection Fund Authority as per IEPF rule. The Shareholder has made a claim with IEPF authority for claiming the above shares and unclaimed dividends on these shares. Any person who has any claim in respect of the said shares should lodge such claim with the Company at its registered office within 15 days of publication of this notice, after which no claim will be entertained.

Coimbatore
04.04.2025
For LMW LIMITED
C R SHIVKUMARAN
Company Secretary

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(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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3 URL of website	NA
4 Details of place where Majority of fixed assets are located	As per the information available there are no Fixed Assets of the Corporate Debtor.
5 Installed capacity of main products / services	NA
6 Quantity and value of main Products / Services sold in last Financial year	NIL
7 Number of Employees / Workmen	Nil as per the information available.
8 Further details including last available Financial Statements (with schedules) of two years, lists of creditors are available at URL :	The details as available can be sought by sending an email on vetshield.ibt@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
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sd/-
Kshiltiz Gupta
Resolution Professional of Vetshield International Private Limited
Registration Number: IBB/PA-002/IP-N00721/2018-2019/12140
AFA Valid Till : December 31, 2025
Address & email id registered with IBB:
F-52, First Floor, Centrum Mall, Lokhandwala Township Akurli Road, Kandivali East, Mumbai-400 101. Email Address : kshiltiz.ca@gmail.com
Process specific email id for correspondence : vetshield.ibt@gmail.com
Date : April 04, 2025
Place : Mumbai

CLASSIFIEDS

BUSINESS

BUSINESS OFFERS

Attention BUILDERS. Plot Land available NAVI MUMBAI Outright JV Cidco MIDC near Airport. 8850233848 UNJ. 0050263902-1

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, nomatter how great the, material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS
0070959307-1

"IMPORTANT"

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ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Arbitrage Fund and ICICI Prudential Multi-Asset Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on April 8, 2025*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{5#}	NAV as on April 2, 2025 (₹ Per unit)
ICICI Prudential Equity Arbitrage Fund		
IDCW	0.0500	15.0447
Direct Plan – IDCW	0.0500	17.1632
ICICI Prudential Multi-Asset Fund		
Monthly IDCW	0.1600	33.0888
Direct Plan – Monthly IDCW	0.1600	54.6879

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any
* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai
Date : April 3, 2025
sd/-
Authorised Signatory

No. 004/04/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

NAGPUR HOUSING AND AREA DEVELOPMENT BOARD, NAGPUR
(REGIONAL UNIT OF MHADA)
Add. Gruha Nirman Bhawan, Temple Road, Opp. Dr. Vasantrao Deshpande Hall, Civil Lines, Nagpur-01.
E-Tender Notice
Request for Proposal (RFP) for selection as a Project Management Consultant for Urban Strategy and Development Plan, Feasibility, Preparation of Tender Documents, Bid Advisory Services and Construction Supervision, Quality Control cum Project Management Consultancy Services for development of SPA at New Chandrapur.
Offers are invited from experienced Consultants for the above work. The tender document can be downloaded from website <http://mahatenders.gov.in>. The last date of online submission of duly completed RFP documents is up to dt. 28.04.2025 at 5.00 pm.
Executive Engineer - I
Nagpur Housing And Area Development Board, Nagpur.

BAYER CROPSCIENCE LIMITED
CIN: L24210MH1958PLC011173
Regd. Office: Bayer House, Central Avenue, Hiranandani Estate, Thane (West) - 400 607.
Tel No: 022-2531 1234 • Email: ir_bcsi@bayer.com
Website: www.bayer.in

DECLARATION OF THE RESULTS OF POSTAL BALLOT

Pursuant to Section 108 and Section 110 of the Companies Act, 2013 (the 'Act') read with Rule 20 and Rule 22 of Companies (Management and Administration) Rules, 2014, approval of members of the Company was sought through Postal Ballot vide the Postal Ballot Notice dated February 11, 2025, for the below mentioned Resolution(s):

Sr. No.	Particulars	Type of Resolution
1	Appointment of Mr. Vinit Rajesh Jindal (DIN: 10849465) as Director of the Company.	Ordinary
2	Appointment of Mr. Vinit Rajesh Jindal (DIN: 10849465) as Whole-time Director designated as Executive Director and Chief Financial Officer of the Company.	Ordinary
3	Appointment of Ms. Jana Marlen Ackermann (DIN: 10849470) as Non-Executive & Non-Independent Director of the Company.	Ordinary

Based on the Scrutinizer's Report dated April 03, 2025, the results of Postal Ballot, as declared, were as under:

Particulars	Number of Votes	%
Votes in the favour of the Resolution set out at Sr. no. 1	37116177	96.9611
Votes against the Resolution set out at Sr. no. 1	1163287	3.0389
Votes in the favour of the Resolution set out at Sr. no. 2	37155336	97.0636
Votes against the Resolution set out at Sr. no. 2	1124037	2.9364
Votes in the favour of the Resolution set out at Sr. no. 3	38152342	99.6630
Votes against the Resolution set out at Sr. no. 3	129009	0.3370

Accordingly, the Resolution(s) as set out in the Postal Ballot Notice were passed by the Members with majority votes cast in favour of the Resolution(s).

For Bayer CropScience Limited
SD/-
Bharati Shetty
Company Secretary & Compliance Officer
(Membership No.: ACS 24199)
Place: Thane
Date: April 04, 2025



Franklin Templeton Mutual Fund

One International Centre, Tower 2, 12th & 13th Floor, Senapati Bapat Marg, Elphinstone (West) Mumbai -400013

Addendum to the Scheme Information Document of Franklin India Floating Rate Fund

Franklin Templeton Mutual Fund proposes to change certain scheme features of Franklin India Floating Rate Fund (the Scheme) effective May 12, 2025. Given below are the changes in feature of the Scheme :

	Current Features	Proposed Features																
Disclosures under the section "How will the scheme allocate its assets?"**	The cumulative gross exposure through equity, debt and derivative positions (including commodity and fixed income derivatives), repo transactions and credit default swaps in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other securities/assets as may be permitted by SEBI from time to time) should not exceed 100% of the net assets of the scheme.	The cumulative gross exposure through debt and derivative positions (including fixed income derivatives), repo transactions and credit default swaps in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other securities/assets as may be permitted by SEBI from time to time) should not exceed 100% of the net assets of the scheme.																
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**** Considered as Fundamental Attribute Change**

Aforesaid change in scheme features constitute change in fundamental attributes of the Scheme in accordance with Regulation 18 (15A) of SEBI (Mutual Funds) Regulation, 1996. In terms of prevailing regulatory requirements, investors in the Scheme are given an option to exit at the prevailing Net Asset Value (NAV) without any exit load, in case they do not wish to continue in this Scheme in view of the change in the fundamental attributes. The period of this no load exit offer is from April 10, 2025 to May 9, 2025 (both days inclusive). The redemption request for this purpose may be submitted at any of Official Points of Acceptance of Transactions (OPAT) of Franklin Templeton Mutual Fund, and the NAV applicable will be based on the day and time the application is received at any of the designated OPAT. Unitholders who do not exercise the exit option on or before 3.00 pm on May 9, 2025 would be deemed to have consented to the proposed change.

However, the exit option without load will not be available to investments in the Scheme made on or after April 10, 2025. Unitholders who have pledged their units will need to procure a release of their pledge prior to submitting their redemption request.

The changes in scheme features have been approved by the Board of Directors of the Franklin Templeton Asset Management (India) Pvt. Ltd. (investment manager for schemes of Franklin Templeton Mutual Fund) and Franklin Templeton Trustee Services Pvt. Ltd. (the Trustee to the schemes of Franklin Templeton Mutual Fund).

All the other terms and conditions of the Scheme Information Document of the Scheme, read with the addenda issued from time to time, will remain unchanged.

This addendum forms an integral part of the Scheme Information Document and Key Information Memorandum issued for the Scheme, read with the Addenda.

This addendum is dated April 3, 2025.

For Franklin Templeton Asset Management (India) Pvt. Ltd.
(Investment Manager of Franklin Templeton Mutual Fund)

sd/-

Authorized Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.
financialexp.epap.in

